

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

EA NO. 38 OF 2023

IN

ORIGINAL APPLICATION NO. 324 OF 2016

IN THE MATTER OF:

SHAILESH SINGH

... APPLICANT

VERSUS

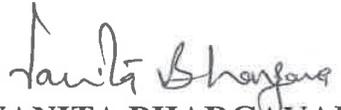
STATE OF UTTAR PRADESH AND ORS.

... RESPONDENTS

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[VANITA BHARGAVA]

D/527/1998 (R)

KHAITAN & CO

ADVOCATE FOR THE RESPONDENT NO. 2

11<sup>TH</sup> FLOOR, ASHOKA ESTATE

24, BARAKHAMBA ROAD

NEW DELHI – 110 001

PHONE: 9911180884

[vanita.bhargava@khaitanco.com](mailto:vanita.bhargava@khaitanco.com)

NEW DELHI

DATED: 11-12-2023

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

EA NO. 38 OF 2023

IN

ORIGINAL APPLICATION NO. 324 OF 2016

IN THE MATTER OF:

SHAILESH SINGH

... APPLICANT

VERSUS

STATE OF UTTAR PRADESH AND ORS.

... RESPONDENTS

SHORT REPLY ON BEHALF OF RESPONDENT NO. 2,  
RAMPUR DISTILLERY (RADICO KHAITAN LIMITED)

**MOST RESPECTFULLY SHOWETH:**

1. At the outset, it is submitted that the present application is a gross abuse of judicial process and another attempt on part of the Applicant to target only the Answering Respondent Company by making false and misleading allegations without substantiating the same at all. Despite the fact that the order dated 18 March 2021 in OA No. 324/2021 was passed in respect of 14 industries, the Applicant has been repeatedly filing execution applications only qua the Answering Respondent based on mere conjectures and baseless assumptions. None of the allegations made in the earlier said Execution

4.  
Applications were found correct or substantiated. It is submitted that the Applicant herein has filed various other original applications against other parties, as was noted by this Hon'ble Tribunal in O.A. No. 1084 of 2018, wherein the Applicant had sought closure of the Respondent therein and the Hon'ble Tribunal asked the Applicant to file an affidavit disclosing his sources of funding of various litigations filed before the Tribunal as well as particulars of applications filed before the Hon'ble Tribunal. The Hon'ble Tribunal in the matter clearly recorded that despite not being fully satisfied about the Applicant's stand in the matter, the issue could be examined in another matter, if necessary. In the present matter as well, the repeated filing of such applications by the Applicant is tainted with dishonest intent and ill motivated and has been filed because the Answering Respondent has not acceded to Applicant's unfair demands and expectations. In *Gajubha Jadeja Jesar versus Union of India* [2022 SCC Online SC 993], the Hon'ble Supreme Court observed that the complainant therein had targeted one unit out of various other similarly placed units and this appears to be a motivated petition. Further, the Hon'ble Supreme Court in various judgments has observed that no litigant has a right to unlimited drought on the Court time and public money in order to get his affairs settled in the manner he wishes. Access to justice should not be misused as a licence to file misconceived and frivolous petitions. Filing of misconceived petition

amounts to abuse of the process of the Court and such litigant is not required to be dealt with lightly. The Answering Respondent is an over 75 year old industry and its existing operations have given employment to over 2000 persons in and around Rampur and it is contributing significantly to the economy of State and Country in a sizable manner. A copy of the relevant orders passed dated 04.01.2019 and 17.01.2019 in OA No. 1084 of 2018 is annexed herewith and marked as **ANNEXURE R-1**.

2. The present Execution Application is motivated by frivolous consideration and is nothing but repeated attempt to drag the Answering Respondent into litigation in a flippant manner amounting to abuse of the judicial process. This Hon'ble Tribunal has taken a strict view on dragging parties through litigation in a flippant manner. The present Execution Application is liable to be dismissed with costs. The Hon'ble Supreme Court, in the case of *Dalip Singh versus the State of Uttar Pradesh*, (2010) 2 SCC 114 has condemned the practice of litigants approaching courts and tribunals with unclean hands attempting to use the machinery of the justice system for its malafide motives. It is further submitted that this Hon'ble Tribunal itself has noted that the Applicant has filed various such applications, and while it was not fully satisfied by the affidavit filed by the Applicant, left the issue open to be examined in another matter, if necessary. It is submitted that the Applicant

has clearly been filing such frivolous applications and abusing<sup>6</sup> judicial process in various other matters as well.

3. The Answering Respondent denies all allegations and contentions raised in the Application under which are false, misleading, and devoid of any merit or substance. The Applicant has been repeatedly agitating the same issues by way of multiple execution applications, allegations are made without supporting evidence and are bald allegations that do not have any merit. The application is liable to be dismissed with exemplary costs. The Answering Respondent is filing this short reply in the light of the proceedings held and order passed on 10.10.2023 whereby the Hon'ble Tribunal after the hearing the Applicant and counsel for the Respondents had asked the counsel for UPPCB to take instructions in respect of the allegations of non-compliance of directions contained in para 14 of the order dated 18.3.2021. The Answering respondent reserves its right to file a comprehensive and detailed response, if so required or directed by the Hon'ble Tribunal.
  
4. The present application is the 5<sup>th</sup> Execution Application and has been filed within two months after the dismissal/disposal of EA No. 25 of 2023 and Review Application No. 30 of 2023 filed by Applicant seeking same relief, i.e., the execution of the order dated 18.3.2021 by making baseless and false

allegations against the Answering Respondent and also against <sup>7</sup>UPPCB and other authorities. It is submitted that E.A. No. 25 of 2023 was held to be non-maintainable by this Hon'ble Tribunal. Orders passed on 7.8.2023 and 21.8.2023 filed with the present Application are self-explanatory as per which there was no substance in the above said applications filed. It is humbly submitted that prior thereto, Execution Applications being EA 19 of 2021, EA No. 23 of 2022 and EA No. 3 of 2023 were also filed which were disposed by way of separate orders dated 12 May 2022, and 3 February 2023. No substance or truth was found in the allegations made in the abovesaid Execution Applications. The allegations made by the Applicant are repetitive in nature and the Applicant is constantly seeking to re-agitate the same issues time and again.

5. The Applicant in this Application has once again made allegations of non-payment of compensation which already stands paid by Answering Respondent to CPCB in 2019 and the said fact has been confirmed by CPCB in the reply dated 15.9.2023 (page 92 of EA) to RTI application by the Applicant filed with Execution Application. No other proceedings for any violation or compensation have been initiated by any authorities against the Respondent Company which is operating by complying with environmental norms. There was no reason or occasion or order to pay any compensation

pursuant to or after the order dated 18.3.2021. The Answering Respondent<sup>8</sup> is operating in accordance with environmental norms.

6. Regarding the Ground Water NOC, the Applicant is wrongfully has made false and misleading allegations. It is submitted that Answering Respondent is having the Ground Water NOC from UP Ground Water Authority since January 2021 and the same is valid till 8.4.2024. The above two issues were dealt with in the order dated 7.8.2023. However, it may be mentioned that prior to 2021, Ground Water NOC was issued by CGWA and during the periodical inspection by CGWA, the Answering Respondent was found compliant with the norms laid down by CGWA. It may be noted that due to inadvertence and typographical mistake in the order dated 7.8.2023 instead of the word "UPGWA" the word "CGWA" has been mentioned in para 3 of the above order while recording the submission made on behalf of Answering Respondent on the above subject.
7. During the hearing held on 10.10.2023, after the submissions were made by the counsel for the Answering Respondent, the Applicant gave up and did not press the matters relating to the alleged non-payment of compensation and Ground Water NOC raised in the execution application in a misleading manner. In fact, the Applicant before order dated 18.3.2021 has been very

much aware of the grant of Ground Water NOC by UPGWA to <sup>9</sup> Answering Respondent in January 2021. To the above effect, the Answering Respondent had filed an affidavit dated 25.01.2021 in O.A. No. 324 of 2016 bringing on record the approval granted by the U.P. Ground Water Authority for three borewells. This was recorded by this Hon'ble Tribunal in order dated 18 March 2021. Copy of the affidavit dated 25 January 2021 filed by the Respondent Company in O.A. No. 324 of 2016 is annexed herewith and marked as **ANNEXURE R-2**. Copy of NOC for Ground water issued by the UP Ground Water Authority having a validity up to 8 April 2024 is annexed herewith and marked as **ANNEXURE R-3**.

8. It is submitted that directions in paragraph 14 of the order dated 18.3.2021 are general in nature and do not hold the Answering Respondent liable for any compensation, coercive action, or prosecution because there is nothing found against the Answering Respondent warranting any of the above actions. Compensation assessed earlier already stands paid.
9. There is nothing filed with the application which substantiates any allegations of the Applicant. Photographs filed by the Applicant are misleading and even remotely do not show or relate to any discharge of the effluent into the drain by the unit of Respondent Company which operates

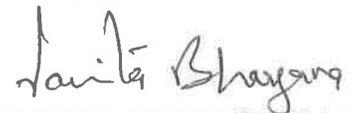
as ZLD Unit. No cause has arisen warranting imposition of compensation on or prosecution against the Answering Respondent. It is submitted that the Respondent Company has always operated with Consent to Operate issued by UPPCB. Presently it has valid Consolidated Consent to Operate and Authorization issued by the UPPCB on 19 September 2022 having validity till 31 December 2026. A copy of the Consolidated Consent to Operate and Authorization dated 19 September 2022 is annexed hereto and marked as **ANNEXURE R- 4**.

10. That Orders mentioned in para 23 and 24 of the execution application have no relevance and the reliance on the same is totally misplaced and uncalled for. Answering Respondent is not liable to be pay any compensation of the amounts mentioned in paras 25 and 26 which are baseless and imaginary figures nor is liable to pay any other amount. No such compensation has ever been determined or imposed by CPCB as there is no reason or cause for the same. Notices dated 11.2.2023 and 7.8.2023 sent by Applicant were frivolous and baseless and were duly replied by the Answering Respondent copies of which are annexed as **ANNEXURE R-5**.

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11. In view of the above facts and submissions, the Applicant is not entitled to any of the orders or reliefs sought in the application which is highly vexatious and baseless and the same may be dismissed with exemplary costs.

**AUTHORIZED REPRESENTATIVE  
FOR RESPONDENT NO. 2**

**THROUGH:**



**[VANITA BHARGAVA]**

**D/527/1998 (R)**

**KHAITAN & CO**

**ADVOCATE FOR THE RESPONDENT NO. 2**

**11<sup>TH</sup> FLOOR, ASHOKA ESTATE**

**24, BARAKHAMBA ROAD**

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**[vanita.bhargava@khaitanco.com](mailto:vanita.bhargava@khaitanco.com)**

**NEW DELHI**

**DATED: 11/12/2023**

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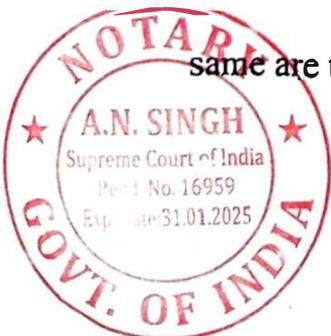
STATE OF UTTAR PRADESH AND ORS.

... RESPONDENTS

AFFIDAVIT

I, Dinesh Kumar Gupta, son of Shri Ram Karan Gupta, aged about 43 years, working as Vice President Legal and Company Secretary with Radico Khaitan Ltd. having its corporate office at J-1/B-1 Mohan Co-operative Industrial Area Mathura Road, New Delhi 110044, do hereby solemnly state and affirm as under:

1. That I am the authorized signatory of the Respondent No.2 Company herein and am well conversant with the facts and circumstances of this case and thereby competent and authorized to affirm this affidavit.
2. That I have read and understood the contents of the accompanying reply, which has been drafted under my instructions and state that the contents of the same are true and correct to my knowledge.



3. I say that the contents of the para no. 1 and 2 of the affidavit are true and correct.

*[Signature]*  
DEPONENT

**VERIFICATION**

I, the Deponent above named, do hereby verify that the contents of foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 11 day of December, 2023.

11 DEC 2023

*[Signature]*  
DEPONENT

NIKETHA SHENOY  
Identify the deponent who has ADV.  
Signed/Put T.I. in my presence



*[Signature]*  
**ATTESTED**  
A.N. Singh, Adv.  
Notary Public  
Govt. of India, New Delhi

11 DEC 2023

Item No. 11

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1084/2018

Shailesh Singh

Applicant(s)

Versus

State of UP &amp; Ors.

Respondent(s)

Date of hearing: 04.01.2019

**CORAM:** HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Ms. Preeti Singh, Dr. Swati Jindal and Mr. Shivam Jaiswal, Advocates

For Respondent (s):

**ORDER**

This application seeks closure of Respondent No. 2, M/s Balrampur Chini Mills Ltd. on the ground of pollution.

We find that the present applicant has filed large number of petitions in this Tribunal and the locus sought is on ground that he is a journalist and public spirited person. The petitions are filed through advocates. It is not known what is the source of funding of such petitions, nor such source is disclosed.

No doubt, a public spirited person can raise an issue of public interest *bonafide* but it should not involve personal gain or oblique motive behind alleged public interest. A Court or Tribunal must satisfy itself in this regard and ascertain credentials of such applicant.<sup>1</sup>

<sup>1</sup> State of Uttaranchal Vs. Balwant Singh Chauhal & Ors. (2010) 3 SCC 402 ¶ 198

We accordingly direct the applicant to disclose the sources of funding of various litigations filed before this Tribunal so far by him alongwith the particulars of the applications filed before this Tribunal. Such affidavit may be filed within one week from today. If the affidavit is not filed, we may have to enquiry into the motives and objectives of the applicant and, if necessary, debar him from filing any such petitions in future by inferring lack of *bonafides* or there being personal interest, instead of public interest.

List again on 17.01.2019.



**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1084/2018

Shailesh Singh

Applicant(s)

Versus

State of UP & Ors.

Respondent(s)

Date of hearing: 17.01.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

Ms. Preeti Singh, Mr. Sunklan Porwal, Mr. Shivam Jaiswal, Dr. Swati Jindal, Advocates with Mr. Shailesh Singh, Applicant in person.

**ORDER**

On the last date, we required the applicant to satisfy the Tribunal about his bonafides and explain the source of funding of several cases filed. An affidavit has been filed. Though are not fully satisfied about the stand in the affidavit, we leave the issue to be examined in another matter, if necessary.

The subject matter of this application has already been dealt with by this Tribunal vide order dated 23.08.2018 in O.A. No. 116 of 2014 (Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors.) and the steps have been directed to be taken which are to be overseen by the Committee headed by Justice D. P. Singh, former Judge of Allahabad High Court.

No further order is necessary.

The application is disposed of.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

January 17, 2019  
JG



(T.C.)

ANNEXURE R-2

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.

18

ORIGINAL APPLICATION NO. 324/2016

In the matter of:

Shri Sailesh Singh

...Applicant

Versus

State of U.P. and Others

...Respondents

NEXT DATE OF HEARING: 29.1.2021I N D E X

<u>Sr. No.</u>	<u>Description</u>	<u>Pg. Nos.</u>
1.	Additional Affidavit on behalf of Respondent No. 2.	1-2
2.	<b>ANNEXURE R-2/1:</b> True copy of print of Web page of CGWA	3
3.	<b>ANNEXURE R-2/2:</b> True copy of relevant page Web Portal of U.P. Ground Water Department.	4
4.	<b>ANNEXURE R-2/3 (COLLY.):</b> True copy of relevant page of Web Portal Regarding approval of Applications of Respondent No. 2	5
5.	Proof of Service	6

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.

19-

ORIGINAL APPLICATION NO. 324/2016

Shri Sailesh Singh

...Applicant

Versus

State of U.P. and Others

...Respondents

## ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2.

I, Devendra Singh, son of Shri Mahendra Singh, aged about 61 years, Sr. Vice-President (Process), Radico Khaitan Ltd. Having its office at B-1/J-1 Mohan Cooperative Industrial Estate, Mathura Road, New Delhi, do hereby solemnly state and affirm as under

1. The Deponent is working as Senior Vice President (Process) with Respondent No. 2 and is conversant with the facts of the present case on the basis of records.
2. That by way of this Additional Affidavit, Respondent No. 2 is placing on record certain relevant documents and factual developments which have taken place in the matter after filing of last Additional Affidavit dated 25.9.2020 by Respondent No. 2.
3. That in November, 2020 Central Ground Water Authority ("CGWA") who was the NOC granting authority for the industries operating in the State of U.P., decided to stop processing the pending/existing applications for grant of No Objection Certificate (NOC) including the renewal applications. CGWA also stopped accepting fresh applications for projects in State of U.P. and advised the industrial units of State of U. P. to apply on the web portal of U.P. Groundwater department. True copy of the relevant web page about the above decision of CGWA is annexed as ANNEXURE R-2/1. This decision was taken by CGWA



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due to the enforcement of the state groundwater legislation i. e. U.P. Ground Water Management and Regulation Act 2019 and Rules made thereunder. Pursuant to the above legislations, Groundwater Department of State of U.P. started its own Online portal for matters relating to groundwater. Relevant page of Web Portal of UP Groundwater Department is annexed hereto as ANNEXURE R-2/2.

4. That in view of the above decision and advice of CGWA, Respondent No. 2, whose application for renewal of NOC was pending consideration with CGWA, applied by making On-Line application to U.P. Ground Water Department. The said application of Respondent No. 2 has been approved by U.P. Ground Water Management Council being the appropriate authority under the above said State Groundwater legislation. The relevant page of the Web Portal of U.P. Ground Water Department showing the above said approval of Groundwater Management Council in respect all 3 bore wells of Respondent No. 2 is annexed hereto as ANNEXURE R-2/3. It may be mentioned here that Respondent No. 2 since the initial grant of NOC by CGWA in October, 2016 has been using the ground water in compliance of the terms and conditions prescribed by CGWA which fact has been confirmed in the Inspection Report of CGWB of June 2019 which has already been placed on the records of the present case. The above fact has also been confirmed in the Compliance Report filed by CPCB in November 2019 that the withdrawal of ground water by Respondent No. 2 during the period from October-2016 to May-2021 was within the CGWA NOC limit.



NOTARY  
RAMPUR U.P.

Deponent/Declarant

*[Signature]*  
(Deponent)

**VERIFICATION:**

I, the above named Deponent do hereby verify that the contents of my above Additional Affidavit are true and correct to my knowledge based

I, the above named Deponent do hereby verify that the contents of my above Additional Affidavit are true and correct to my knowledge based on the facts and nothing material has been concealed therefrom. Verified at Rampur on this 25<sup>th</sup> day of January, 2021.

Identify  
*[Signature]*

*[Signature]*  
(Deponent)

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[Home](#)   [Guidelines](#)   [Download Form](#)   [Contact Us](#)

### Home WELCOME

\*\*\* Rs. 10000 (Fresh NOC)/ Rs. 5000 (Renewal) Processing Fee is Mandatory \*\*\*\*\* Ground Water A

Project Proponents from Punjab State are informed that Punjab Government has started regulation of Ground Water, hence CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Punjab. For further information All Project Proponents of Punjab are advised to visit [www.punjab.gov.in](http://www.punjab.gov.in) & [www.irrigation.punjab.gov.in](http://www.irrigation.punjab.gov.in). The Secretary, Punjab water Regulation and Development Authority, SCO 149-152, 3rd floor Sector 17C, Chandigarh - 160017 email: [chairperson.pwrda@punjab.gov.in](mailto:chairperson.pwrda@punjab.gov.in)

Project Proponents from Uttar Pradesh are informed that UP Government has started its online portal for Groundwater NOC and hence CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in UP. All Project Proponents of UP are advised to visit [upgdonline.in](http://upgdonline.in). Technical Helpline Number 0522-4150500 (Timing From 10:30 AM to 05:30 PM on working days).

All the applicants have to submit Udyog Aadhar/Udhyaam/MSME certificate to the concerned Regional Offices of Central Ground Water Board if their project area falls in over exploited category as per GWRE 2017 and their groundwater withdrawal is less than 10 cum/day as per the new guidelines..

Central Ground Water Authority (CGWA) has been constituted under Section 3 (3) of the Environment (Protection) Act, 1986 to regulate and control development and management of ground water resources in the country. ...more

- [Online Application For NOC](#)
- [Track Your Application](#)
- [Departmental User](#)

...more

- Public Notice- Digital Water Flow Meter.
- Public Notice 26-Oct-2020
- Rajiv Gandhi National Ground Water Training Institute and Research institute invite:

**Total Visitors: 1926848**

To download Adobe Reader Click here  
Last updated on : 14-Jan-2021

[Download NOC Issued-Online](#)   [NOC Issued-Online](#)   [Water Management Plan](#)

#### Directory

[CGWA Headquarters](#)  
[Regional Offices Of Central Ground Water Board](#)

[Know Your Environmental Compensation\(EC\)](#)

[States Not Regulated By CGWA](#)

[Categorization Of Assessment Units](#)

[Processing Fee](#)

[Sample Filled In Application](#)

[Steps For Filling Bharatkosh Application For NOC Processing Fee](#)

[Steps For Filling Bharatkosh Application For Ground Water Abstraction Charges/ Restoration Charges](#)

[Steps To Fill Bharatkosh Application For Penalty](#)

[Standard Desgin For Roof Top Rain Water Harvesting](#)

[Affidavit For Renewal Of NOC Withdrawing Ground Water Upto 100 KLD \(Attach In "Extra Atttchment" Section While Applying Online\).](#)

[Declaration By Micro And Small Enterprises](#)

[AFFIDAVIT FOR STP](#)

[Accredited Ground Water Consultants/ Organization And Water Auditors](#)

[ACCREDITED GROUND WATER PROFESSIONALS](#)

[Format Of Water Audit Report](#)

[AFFIDAVIT- FOR SALINE GROUND WATER](#)

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[Know Your Penalty](#)

[Guidelines](#)

[Documents Required](#)

[Amendment In Format Impact Assessment Report And Hydrogeological Report For Mining](#)

[Steps For Filling Self Compliance Online](#)

[Steps For Applying Renewal Of NOC](#)

[Estimation- Rain Water Harvesting](#)

[Steps For Filling Application Online](#)

[User Name/Password](#)

[Affidavit For Wet Land](#)

[Affidavit For Completion Certificate](#)

[Affidavit For Water Non Availability For Less Than 10 KLD](#)

[ACCREDITED GROUND WATER PROFESSIONAL INSTITUTIONS](#)

[AFFIDAVIT- WATER AVAILABILITY/ NON- AVAILABILITY CERTIFICATE FOR FRESH/TREATED WATER](#)

Tuesday, January 26, 2021 6:38:38 PM

We will have to understand the necessity of water recharge alongwith the exploitation of

**GROUND WATER DEPARTMENT**  
(Gomti Gange & Rural Water Supply Department) (index.html)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

**Dr. Mahendra Singh**  
Hon'ble Cabinet Minister  
Jal Shakti Vibhag, Uttar Pradesh

**ONLINE SERVICES OF DEPARTMENT**

<http://www.upgdw.com/>

**ISSUANCE OF NOC & REGISTRATION FOR WELL**

- ✓ Login for Existing Users (<http://upgdwonline.in/apps/>)
- ✓ Create New User (<http://upgdwonline.in/apps/>)
- ✓ Instructions

**REGISTRATION OF DRILLING AGENCY**

- ✓ Login for Existing Users (<http://upgdwonline.in/apps/DrillingAgency/Account/Login>)
- ✓ Create New User (<http://upgdwonline.in/apps/DrillingAgency/Account/Login>)
- ✓ List of Registered Drilling Agencies ([list-of-registered-drilling-agencies.html](#))
- ✓ Instructions (PDF/UPGWD-Drilling-Agency-Instructions-Eng.pdf)



(http:

**LODGE GRIEVANCE**

- ✓ Lodge New Grievance (<http://upgdwonline.in/apps/Grievance/GWDGrievance/Registration>)
- ✓ Track Status of Lodged Grievance  
(<http://upgdwonline.in/apps/Grievance/GWDGrievance/ViewGrievanceStatus?query=xuHulUmknJcCBchD%2BSeBKA%3D%3D>)
- ✓ Reply to Query Raised by Department (<http://upgdwonline.in/apps/Grievance/GWDGrievance/TrackGrievance?query=xuHulUmknJcCBchD%2BSeBKA%3D%3D>)
- ✓ Submit Feedback on Redressed Grievances  
(<http://upgdwonline.in/apps/Grievance/GWDGrievance/TrackGrievance?query=xAB%2F4EdVzbNhUmHcNzxA%3D%3D>)
- ✓ Instructions (PDF/GRS-Instructions\_Eng.pdf)

**RAIN WATER HARVESTING**

- ✓ Rain Water Harvesting Calculator
- ✓ Ground Water Map ([ground-water.html](#))
- ✓ Technical Designs (PDF/Ground-Water-Recharge-Method\_Eng.pdf)

**LATEST NEWS**

Now polluting the ground water, rivers and ponds will be considered as offensive. ([pressrelease.html](#))

Date : 21/10/2019

Size :118 KB | Language : Hindi

Regarding Temporary Suspension of Online Services of Ground Water Department, Uttar Pradesh.

Date : 15/06/2020

Now polluting the ground water, rivers and ponds will be considered as offensive. ([pressrelease.html](#))

Date : 21/10/2019

Size :118 KB | Language : Hindi

## Ground Water Department

## ANNEXURE R-2/3

5

S.No. क्र.सं. संख्या	Form No./Application No. फॉर्म संख्या/आवेदन संख्या	User Type उपयोगिता का प्रकार	Application Type आवेदन का प्रकार	Location of Well कुप स्थल	District जिला	Application Date आवेदन तिथि	Status स्थिति	Action कार्रवाई	Remark टिप्पणी	Apply For Registration of Well कुप के रजिस्ट्रेशन हेतु आवेदन करें	 <a href="#">Devi Prasad Singh</a> बाबत अपडेट करें
7	RMPR1220RIN0015	Industrial	Registration of Well	CHAMPALUAA (URBAN)	Rampur	N/A	Approved	In-process	As per approval by DGWMC dated: 07.01.2021.	N/A	<a href="#">View</a>
8	RMPR1220RIN0016	Industrial	Registration of Well	CHAMPALUAA (URBAN)	Rampur	N/A	Approved	In-process	As per approval by DGWMC dated: 07.01.2021.	N/A	<a href="#">View</a>
9	RMPR1220RIN0017	Industrial	Registration of Well	CHAMPALUAA (URBAN)	Rampur	N/A	Approved	In-process	As per approval by DGWMC dated: 07.01.2021.	N/A	<a href="#">View</a>

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(File)



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

24  
ANNEXURE-3

## Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

**VALID UP TO :**

<b>Registration No.: 202108000304</b>			
<b>Name of the Owner</b>	KRISHAN PAL SINGH		
<b>Address of the Applicant</b>	Radico Khaitan Limited, Brailley Road, Panwaria, Rampur, U.P.-244901	<b>Application Form Serial No.</b>	RMPR0821RIN0037
<b>Date of Submission</b>	10/08/2021	<b>Specimen Signature</b>	
<b>Company Name</b>	RADICO KHAITAN LIMITED MOLASSES SPIRIT PLANT	<b>Company Address</b>	Bareilly Road, Rampur, U.P. - 244901
<b>Location Particulars</b>			
<b>District</b>	Rampur	<b>Block</b>	CHAMRAUAA (URBAN)
<b>Plot No./Khasra No.</b>	PLOT NO A 1 INDUSTRIAL AREA RAMPUR	<b>Municipality/Corporation</b>	Yes
<b>Ward No./Holding No.</b>			3
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	01/01/1994		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	110.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	41.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m3/hr.)</b>	100.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/01/1994		
<b>Maximum Allowable Rate of Withdrawal (m3/hr.):</b>	100.00	<b>Maximum Allowable Running Hours Per Day:</b>	12.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	438000		
<b>Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण</b>	as per Government agency rules		
<b>Against Case</b>			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

### Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

- (4) The concerned Authority reserves the right to stop extraction of water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars of information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars of information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

**This certificate is electronically generated and does not require digital signature**



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

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**Form 8 (E)**

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)****VALID UP TO :**

<b>Registration No.: 202108000274</b>			
<b>Name of the Owner</b>	KRISHAN PAL SINGH		
<b>Address of the Applicant</b>	Radico Khaitan Limited, Brailley Road, Panwaria, Rampur, U.P.-244901	<b>Application Form Serial No.</b>	RMPR0821RIN0038
<b>Date of Submission</b>	09/08/2021	<b>Specimen Signature</b>	
<b>Company Name</b>	RADICO KHAITAN LIMITED GRAIN AND MALT SPIRIT PLANT	<b>Company Address</b>	Barcilly Road, Rampur, U.P. - 244901
<b>Location Particulars</b>			
<b>District</b>	Rampur	<b>Block</b>	CHAMRAUAA (URBAN)
<b>Plot No./Khasra No.</b>	PLOT NO A 1 INDUSTRIAL AREA RAMPUR	<b>Municipality/Corporation</b>	Yes
<b>Ward No./Holding No.</b>			N/A
<b>Particular of the Existing Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	01/01/1995		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	110.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	41.00
<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m3/hr.)</b>	100.00
<b>Date of Energization (In Case of Electric Pump)</b>	01/01/1995		
<b>Maximum Allowable Rate of Withdrawal (m3/hr.):</b>	100.00	<b>Maximum Allowable Running Hours Per Day:</b>	12.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>	438000		
<b>Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण</b>	AS PER GOVERNMENT RULES		
<b>Against Case</b>			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

**Conditions**

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at

- outlet of pumping devices and it shall be presumed that the quantity of water extracted by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
  - (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
  - (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
  - (7) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
  - (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
  - (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
  - (10) Guidelines for Installation of Piezometers and their Monitoring
    - Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
      - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
      - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
    - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

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**Form 8 (E)**

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

VALID UP TO :

Registration No.: 202108000378

Name of the Owner	KRISHAN PAL SINGH		
Address of the Applicant	Radico Khaitan Limited, Brailley Road, Panwaria, Rampur, U.P.-244901	Application Form Serial No.	RMPR0821RIN0039
Date of Submission	12/08/2021	Specimen Signature	
Company Name	RADICO KHAITAN LIMITED BOTTLING PLANT	Company Address	Bareilly Road, Rampur, U.P. - 244901
<b>Location Particulars</b>			
District	Rampur	Block	CHAMRAUAA (URBAN)
Plot No./Khasra No.	PLOT NO A 1 INDUSTRIAL AREA RAMPUR	Municipality/Corporation	Yes
Ward No./Holding No.			3
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/01/2005		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	90.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	41.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	100.00
Date of Energization (In Case of Electric Pump)	01/01/2005		
Maximum Allowable Rate of Withdrawal (m3/hr.):	100.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:	438000		
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	AS PER GOVERNMENT AGENCY RULES		
<b>Against Case</b>			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

**Conditions**

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
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  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
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- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

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			Manual	DWLR with Telemetry
1	< 10	0	0	0
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4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
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- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and, Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature



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ANNEXURE-4

30

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

163196/UPPCB/Moradabad(UPPCBRO)/CTO/both/RAMPUR/2022

Date: 19/09/2022

To,

M/s

RADICO KHAITAN LIMITED MOLASSES & GRAIN DUAL MODE AND MALT SPIRIT PLANT

Radico Khaitan Limited, Bareilly Road, Rampur, U.P.,RAMPUR,244901

Application Id- 17593886

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to RADICO KHAITAN LIMITED MOLASSES & GRAIN DUAL MODE AND MALT SPIRIT PLANT located at Radico Khaitan Limited, Bareilly Road, Rampur, U.P.,RAMPUR,244901. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RADICO KHAITAN LIMITED MOLASSES & GRAIN DUAL MODE AND MALT SPIRIT PLANT granted for the period from 01/10/2022 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	ENA	374	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	120 KLD	STP	ground

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	Zero Liquid Discharge	ZLD

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	5.5-9
2	BOD (mg/L)	30mg/l
3	TSS (mg/L)	100mg/l

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Boiler of 30 TPH	Rice husk wood chips	01	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 45 meter from ground level
2	Boiler of 26 TPH	Bio gas	02	Particulate Matter	stack height 45 meter from ground level
3	Boiler of 65 TPH	Rice husk, Coal, wood chips	03	Particulate Matter	Electrostatic Precipitator as APCS along with stack height of 65 meter from ground level
4	DG set 1250 KVA, 1250 KVA, 750 KVA, 700 KVA, 625 KVA, 380 KVA, 1500 KVA, 1500 KVA	Diesel	04	Particulate Matter	12 meter, 12 meter, 12 meter, 12 meter, 12 meter, 12 meter, 30 meter and 30 meter from Ground level.
5	Bio Gas generator 1200 KVA, 1200 KVA	Bio gas	5	Particulate Matter	12 meter from ground level

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### Specific Conditions:-

1. The Consent to operate issued vide letter number 51907/UPPCB/Moradabad(UPPCBRO)/air/Rampur/2019 dated 19.07.2019 and vide letter number 51900/UPPCB/Moradabad(UPPCBRO)/Water/Rampur/2019 dated 19.07.2019 for production of 200 KLD Alcohol by using Molasses and Consent to operate issued vide letter number 51920/UPPCB/Moradabad (UPPCBRO)/air/Rampur/2019 dated 02.05.2019 and vide letter number 51862/UPPCB/Moradabad(UPPCBRO)/Water/Rampur/2019 dated 02.05.2019 for production of 104 KLD Alcohol by using Grain / Malt is hereby revoked.

2. This Consent to Operate is valid for production of 374 KLD ENA by using Molasses/Sugar Syrup/cane juice/Malt/Grain.

3. The validity of the Consent to Operate shall be valid from 01.10.2022 or the date on which the unit shall

install all plant and machinery for Zero Liquid Discharge for distillery plant .

4. The unit shall inform UPPCB before operation of the plant and the plant shall be operational after the inspection of UPPCB officials.
5. Unit shall dispose spent wash through MEE and the concentrated spent wash shall be disposed through Bio composting in 58 Acre biocompost yard.
6. Unit Shall restrict lined storage capacity to 15 days of spent wash generation.
7. Unit shall operate in Zero Liquid Discharge and no effluent is allowed to discharge outside the premises.
8. Unit shall comply with the directions of Hon'ble Supreme Court, Hon'ble NGT passed by time to time.
9. Unit shall install Electromagnetic Flow Meter at inlet and outlet of STP and shall maintain the records.
10. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy seasons by flowing along with storm water . Direct exposure of workers to fly ash & dust shall be avoided.
11. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
12. Unit must operate and maintain properly the installed flow meter and web camera and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
13. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
14. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
15. Unit shall comply with the conditions of NOC issued by ground water department Govt. of Uttar Pradesh for abstraction of ground water, valid till 08.04.2024.
16. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
17. Unit shall dispose the Hazardous waste generated i.e. used oil through authorized recycler and send detaklis in prescribed format (Form 10) to UPPCB.
18. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 .
19. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
20. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.
21. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
22. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory in every 3 months.
23. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
24. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

AJAY  
KUMAR  
SHARMA  
Chief Environment Officer

Digitally signed by  
AJAY KUMAR  
SHARMA  
Date: 2022.09.29  
12:09:13 +05'30'

Copy to:

Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

AJAY KUMAR  
SHARMA  
Chief Environment Officer

Digitally signed by AJAY KUMAR  
SHARMA  
Date: 2022.09.29 12:09:46 +05'30'

(T.C.)

RKL/Sr VP (P) / 348

05 June 2023

ANNEXURE R-5

35

Mr. Shailesh Singh  
41B, Hanuman Road, Sansad Marg,  
Connaught Place, New Delhi – 110 001

Subject: Your letter dated 18<sup>th</sup> May 2023 regarding Notice dated 11<sup>th</sup> Feb 2023 under Section 30(1) of the National Green Tribunal Act, 2010

Dear Mr. Singh,

1. We are in receipt of your above stated letter through email dated 19<sup>th</sup> May 2023 along with copy of a notice dated 11<sup>th</sup> February, 2023 purportedly issued under Section 30(1) of the National Green Tribunal Act, 2010 (“NGT Act”) and a Reminder dated 18<sup>th</sup> May 2023.. At the outset, it may be noted that notice dated 13<sup>th</sup> February 2023 was not received earlier by Radico Khaitan Limited . (“Company”) or any of its officers. It was only on 19<sup>th</sup> May 2023 we have received copy of the above said notice along with your letter dated 18<sup>th</sup> May 2023 titled as “Reminder”.
2. We strongly refute and deny the allegations made in your above letter dated 18<sup>th</sup> May 2023 and notice dated 11<sup>th</sup> February 2023 which are false and baseless. Your above referred so called Reminder and the Notice are evidently ill-motivated and have been sent by you with dishonest intention to exert undue pressure on the Company by making

**Radico Khaitan Limited**

ISO 9001 : 2015 & 22000 : 2005 Certified Company

Regd. Office : Bareilly Road, Rampur-244901 (U.P.)

Tel. : EPABX (0595) 2350601, 2350602, Fax : (0595) 2350008

Head Office : Plot No. J-1, Block B-1, Mohan Co-op. Industrial Area,  
Mathura Road, New Delhi-110044

Tel : (91-11) 40975400/444/500/555, Fax : (91-11) 41678841-42, 41676718 (Exports)

e-mail : info@radico.co.in

website : www.radico.khaitan.com

CIN No. L26941UP1983PLC027278

such allegations which are false and unsubstantiated to your own knowledge. Your notice is nothing but an abuse of the process of law and is tainted with your mal intent to cause harassment and harm the reputation of the company by raising false allegations. Against your above ill intended and dishonest misdeeds, we reserve our right to take recourse to the appropriate remedy and action against you as per law

3. We state that no offence under the NGT Act, 2010 has been committed by the Company or its officers. Our company has not committed any violation of orders dated 20<sup>th</sup> May.2019, 23<sup>th</sup> July .2019, 15<sup>th</sup> January 2020 or 18<sup>th</sup> March 2021 passed in OA No. 324/2016 and EA No. 13/2020 or any other order referred to in your notice. Further, concerning any matters relating to the company, there is no violation of any the above orders by any officers or authorities to whom your above notice has been addressed. The falsity of your allegations regarding violation of NGT orders is evident from the fact that no details whatsoever have been mentioned in your notice indicating the nature or extent of alleged violation of any of the above stated orders by the Company or its officers. This makes your notice unsustainable and devoid of merit and the same cannot form the basis for any further action intended or contemplated by you under any provisions of the NGT Act, which does not lie at all. In fact no cause of action has arisen giving you any right to issue notice under Section 30 of NGT Act .

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4. Further, the order dated 26<sup>th</sup> September 2019 passed in EA No. 58/2018 in OA No. 348/2017 has no connection with or relevance to the Company and has been referred in your notice without any reason or basis. Similarly, orders dated 03<sup>rd</sup> January 2019 and 11<sup>th</sup> September 2019 passed in OA No. 176/2015 do not relate to the Company who was not party in any of the above proceedings in which orders dated 26<sup>th</sup> September 2019, 3<sup>rd</sup> January 2019 and 11<sup>th</sup> September 2019 were passed.
5. In view of the above, allegations of non-compliance of orders of the Hon'ble NGT against the Company are false and baseless, therefore, any reference to and reliance on Sections 26 to 28 of the NGT Act is totally misplaced as no case of offence or violation of the NGT orders is made out for initiating any action under the above provisions of the NGT Act, nor any occasion arose for you to issue a notice under Section 30 of the NGT Act which has no application to the present case. Even otherwise, your notice does not contain the necessary and relevant ingredients except false and bald allegations without anything to substantiate.
6. In view of the above, you are called upon to withdraw your Reminder dated 18<sup>th</sup> May 2023 and Notice dated 11<sup>th</sup> February 2023 and desist from pursuing the matter any further on the basis of false and baseless allegations made in your said notice under reply. You may also note that any action based on the said notice under reply will be strongly

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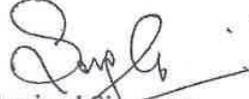
e-mail : info@radico.co.in

website : www.radicoKhaitan.com

CIN No. L28941UP1983PLC027278



contested by the Company and you will be responsible for the consequences flowing therefrom. We also reserve our right to take recourse to appropriate remedy and action against you as per law against ill motivated, false and baseless accusations.



Authorized Signatory  
For Radico Khaitan Limited



Copy to:

1. Shri Durga Shankar Mishra, Chief Secretary , U.P. government , 101, B-Block , Lok Bhawan, U.P. Secretariat, Lucknow -226001
2. Shri Ajay Kumar Sharma , Member Secretary , U.P. Pollution Control Board, Lucknow
3. Shri Ashish Tiwari , Former Member Secretary , U.P.P.C.B. Lucknow
4. Dr Prashant Gargava , Member Secretary , Central pollution Control Board, New Delhi
5. Shri Sunil Kumar , Chairman Central Ground Water Board, New Delhi
6. Shri Ravindra Kumar Mander , District Magistrate , Distt. – Rampur U.P. – 244901
7. Shri Devesh Chaturvedi , Additional Chief Secretary Agriculture , Govt. Of U.P. , Sachiv Bhawan , U.P. Civil Secretariat, U.P. Lucknow - 226001

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CIN No. L26041UP1983PLC027278

TRUE COPY

(T.C.)